

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**STARRED QUESTION NO. 94**  
ANSWERED ON 8<sup>TH</sup> FEBRUARY, 2018

**COLLECTION OF TOLL-TAX**

\*94. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:  
SHRI M. CHANDRAKASI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS  
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the norms/criteria laid down regarding distance and toll-tax on National Highways;
- (b) the amount of toll-tax collected from the National Highways during the last five years and the current year, State and year-wise;
- (c) whether some State Governments have requested to abolish toll-tax on the National Highways passing through their States and if so, the details thereof along with the action taken by the Union Government thereon;
- (d) whether the Union Government has any proposal to set up an independent body to monitor and regulate collection of toll-tax and related issues on National Highways and if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

THE MINISTER IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A Statement is laid on the Table of the House.

## STATEMENT

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 94 FOR ANSWER ON 08.02.2018 ASKED BY SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI AND SHRI M. CHANDRAKASI REGARDING COLLECTION OF TOLL-TAX**

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(a) Location of Fee plazas is in terms of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 which enjoins that on the same section and same direction of the highway a distance of sixty kilometers should exist between two fee plazas unless reasons exist otherwise. Further, fee plazas are not to be established within ten kilometers from municipal or local town area limits. In no circumstances, can they be established within five kilometers unless meant primarily for the local users.

Presently, User fee rates are determined by the National Highways Fee Rules 2008. The rate of fee for four or more lanes is the product of the length of the section multiplied by the following:

<b>Type of Vehicle</b>	<b>Base rate of fee per km (in Rupees)</b>
Car, Jeep, Van or Light Motor Vehicle	0.65
Light Commercial Vehicle, Light Goods Vehicle or Mini Bus	1.05
Bus or Truck (Two axles)	2.20
Three-axle commercial vehicles	2.40
Heavy Construction Machinery(HCM) or Earth Moving Equipment (EME) or Multi Axle Vehicle (MAV) (four to six axles)	3.45
Oversized Vehicles (seven or more axles)	4.20

The base rates are revised annually by a fixed 3% increase and 40% of the variation in WPI. Two lane with paved shoulders highways are charged 60% of the above rates.

(b) The details of amount of user fee collected from the National Highways during the last five years and the current year are at '**Annexure-A**'.

(c) No, Madam.

(d) & (e) No, Madam. The executing agency for the projects are engaged with regulation and monitoring of the determination of rates and collection of user fees as per NH Fee Rules and terms of the concession agreement. Further, Electronic toll collection system has been rolled out to improve transparency in the existing system of toll collection.

**ANNEXURE-A**

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO. 94 FOR ANSWER ON 08.02.2018 ASKED BY SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI AND SHRI M. CHANDRAKASI REGARDING COLLECTION OF TOLL-TAX

**User Fee Collection Statement for the period from 2012-13 to 2017-18 (Rs./Crores)**

Sr. No.	State	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18 (upto Dec'17)
1.	Andhra Pradesh	826.61	929.63	1053.46	1216.21	1188.54	1106.81
2.	Bihar	190.22	270.24	438.82	547.37	591.79	603.41
3.	Chattisgarh	93.46	99.18	120.84	205.95	240.68	210.49
4.	Gujarat	1101.71	1201.37	1397.54	1728.64	1911.73	1658.56
5.	Haryana	455.65	497.09	619.06	708.49	711.51	709.67
6.	Jammu & Kashmir	3.06	24.51	31.81	62.50	73.89	62.50
7.	Jharkhand	68.93	111.60	143.34	187.36	174.18	180.86
8.	Karnataka	699.45	902.68	1213.34	1413.46	1452.40	1305.76
9.	Kerala	75.34	93.76	102.95	137.48	138.01	124.22
10.	Madhya Pradesh	336.73	394.04	457.48	599.27	587.74	496.75
11.	Maharashtra	1301.37	1572.43	1805.73	2106.06	1941.23	1551.58
12.	North-East	4.65	5.25	6.42	1.61	39.55	33.94
13.	Odisha	161.82	229.77	299.73	379.18	422.55	434.88
14.	Punjab	266.09	304.73	403.49	547.21	563.80	510.81
15.	Rajasthan	1179.01	1323.83	1792.27	2602.87	2788.79	2391.39
16.	Tamil Nadu	1336.33	1571.08	1828.12	1958.93	2075.02	1756.57
17.	Telangana	332.11	554.96	619.79	679.50	704.69	625.97
18.	Uttar Pradesh	701.28	1086.05	1515.41	1944.01	1979.22	1728.82
19.	Uttarakhand	3.70	3.82	3.07	1.76	1.85	11.48
20.	West Bengal	356.32	531.73	673.43	800.00	951.72	860.68
<b>TOTAL</b>		9514.33	11729.27	14547.76	17835.44	18542.11	16365.20

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